## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:390 ANSWERED ON:27.07.2010 IRREGULARITIES IN ISSUANCE OF VISA AND PASSPORTS Deora Shri Milind Murli;Jagannath Dr. M.;Karunakaran Shri P.;Kumar Shri Kaushalendra;Ramkishun Shri ;Sugavanam Shri E.G.

## Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of cases reported regarding fake/irregularities in issuance of visa and passports in the country during the current year;

(b) whether there is any proposal to revise visa norms including Tourist, Conference and Long Term Visas;

(c) if so, the details thereof;

(d) the number of persons who visited the country alongwith the number of persons who returned back to their respective countries during the last three years and the current year;

(e) whether any intelligence mechanism has been set up to keep vigil on foreigners including Pakistanis visiting the country; and

(f) if so, the details thereof?

## Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Cases of fake/irregularities in issuance of visa and passport country are detected by the States/Union Territories and the Immigration authorities. The details of such cases reported during the current year have not been compiled so far.

(b) & (c): There is no specific proposal to revise visa norms including Tourist, Conference and Long Term Visas.

(d): Details of arrival and departure of foreign nationals during 2006, 2007 and 2008 are given below:

Year Arrival Departure

2006 44,47,167 43,95,706

2007 50,96,990 50,53,268

2008 52,82,603 53,06,347

Data is year-specific. Figures for 2009 and 2010 (till July) have not been compiled so far.

(e) & (f): The Registration of Foreigners Act, 1939 and the Registration of Foreigners Rules, 1992 mandates that certain category of foreigners whose intended stay in India is more than 180 days or more are required under their visa authorization to get registered with the Registration Officer. The foreigners entering into India on long-term visa i.e. for a period of more than 180 days are accordingly required to register themselves with the FRRO/FRO concerned within 14 days of their arrival. In the case of Pakistan nationals, the registration is to be done within 24 hours of arrival. The FRROs/FROs keep surveillance and vigil on the movement and activities of the foreigner within their respective jurisdictions.